



महाराष्ट्र शासन राजपत्र

असाधारण भाग पाच-अ

वर्ष १, अंक ६]

शुक्रवार, मार्च २७, २०१५/चैत्र ६, शके १९३७

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असाधारण क्रमांक ११

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद)

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill which was introduced in the Maharashtra Legislative Council on the 27th March 2015 is published under Rule 113 of the Maharashtra Legislative Council Rules :—

L. C. BILL No. II OF 2015.

A BILL

further to amend the Maharashtra Project Affected Persons Rehabilitation Act, 1999.

WHEREAS it is expedient further to amend the Maharashtra Project Affected Persons Rehabilitation Act, 1999; it is hereby enacted in the Sixty Sixth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Project Affected persons Rehabilitation (Amendment) Act, 2015.

(2) It shall come into force immediately.

Short title and Commencement.

Amendment to
Section 10 of
Mah. XI of
2001.

2. In section 10 of the Maharashtra Project Affected Persons Rehabilitation Act, 1999 for sub-section (1), the following sub-section shall be substituted, namely :-

“(1) The state Government shall acquire the concerned land in accordance with the provisions made by or under this Act and subject to the availability of sufficient land for the purpose of rehabilitating persons affected due to acquisition of land by Govt. for an irrigation project or for any other project/reasons and before acquiring the said land firstly rehabilitate persons affected thereby on the land in the same village or land or areas in vicinity and only then acquire the land from them so that no person affected due to any project shall be displaced on account of any reason :

Provided that, while estimating an expenditure of project to be erected by acquiring land in such a manner an expenditure of rehabilitation of project affected persons shall be estimated together with the same.”

STATEMENT OF OBJECTS AND REASONS

It has come to the notice in many cases that no precaution is being taken by the Government to rehabilitate the project affected persons if the land has to be acquired by the Government for the purpose of irrigation project or any other project in the State. The project affected persons are required to go to the Government office frequently for their rehabilitation after completing the process of land acquisition by the Government, or it is a fact that sometimes they have to approach to the Court.

After the project is proposed, the expenditure thereon is estimated by the Government. However, it has come to the notice that no prompt action is taken by the Government for rehabilitation of the project affected persons. Consequently it seems that many project affected families have been displaced in the State.

Therefore, it is expedient to amend the Maharashtra Project Affected Persons Rehabilitation Act, 1999 with a view to get guarantee of rehabilitation from the Government and to give justice to the displaced persons.

The Bill is intended to achieve the above mentioned objectives.

Vidhan Bhavan :

Mumbai,
Dated the 18th February 2015.

SANJAY DATT,
Member-in-charge.

Vidhan Bhavan :

Mumbai,
Dated the 27th March 2015.

DR. ANANT KALSE,
Principle Secretary,
Maharashtra Legislature Secretariat.